



**The Uttaranchal (The Uttar Pradesh Consolidation of Holdings Act, 1953)
Adaptation and Modification Order, 2002 (Amendment) Act, 2005**

Act 2 of 2005

Keyword(s):
Mutation, Sucession, Transfer

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सरकारी गजट, उत्तरांचल

उत्तरांचल सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग-1, खण्ड (क)

(उत्तरांचल अधिनियम)

देहरादून, बृहस्पतिवार, 27 जनवरी, 2005 ई0

माघ 07, 1926 शक सम्वत्

उत्तरांचल शासन

विधायी एवं संसदीय कार्य विभाग

संख्या 412/विधायी एवं संसदीय कार्य/2005

देहरादून, 27 जनवरी, 2005

अधिसूचना

विविध

“भारत का संविधान” के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तरांचल विधान सभा द्वारा पारित उत्तरांचल (उ0प्र0 जोत चकबन्दी अधिनियम, 1953) अनुकूलन एवं उपान्तरण आदेश, 2002 (संशोधन) विधेयक, 2005, पर दिनांक 27-01-2005 को अनुमति प्रदान की और वह उत्तरांचल अधिनियम संख्या 02, सन् 2005 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तरांचल (उ0प्र0 जोत चकबन्दी अधिनियम, 1953) अनुकूलन एवं

उपान्तरण आदेश, 2002 (संशोधन) अधिनियम, 2005

(उत्तरांचल अधिनियम सं0 02, सन् 2005)

उत्तरांचल (उ0प्र0 जोत चकबन्दी अधिनियम, 1953) अनुकूलन एवं उपान्तरण आदेश, 2002 में उत्तरांचल राज्य के परिप्रेक्ष्य में अग्रेत्तर संशोधन के लिए

अधिनियम

भारत गणराज्य के पचपनवें वर्ष में विधान सभा द्वारा अधिनियमित :-

1-(1) यह अधिनियम उत्तरांचल (उ0प्र0 जोत चकबन्दी अधिनियम, 1953) अनुकूलन एवं उपान्तरण आदेश, 2002 (संशोधन) अधिनियम, 2005 कहलायेगा।

(2) यह सम्पूर्ण उत्तरांचल में लागू होगा।

(3) यह तुरन्त प्रवृत्त होगा।

संक्षिप्त नाम,
विस्तार और
प्रारम्भ



मूल अधिनियम
की धारा 6 के
पश्चात् उपधारा
6-क का बढ़ाया
जाना

2-उत्तरांचल (उ०प्र० जोत चकबन्दी अधिनियम, 1953) अनुकूलन एवं उपान्तरण आदेश, 2002 में एक नई धारा 6-क का बढ़ाया जाना-उत्तरांचल (उ०प्र० जोत चकबन्दी अधिनियम, 1953) अनुकूलन एवं उपान्तरण आदेश, 2002 की धारा 6 के पश्चात् निम्नलिखित एक नयी धारा बढ़ा दी जायेगी, अर्थात्-

"6-क (1) धारा 4 की उपधारा (2) या धारा 4-क के अधीन अधिसूचना के प्रकाशन के पश्चात् और धारा 8 के अधीन कार्यवाही प्रारम्भ होने के पूर्व उत्तराधिकार के आधार पर नामान्तरण निर्विवाद मामले को चकबन्दीकर्ता द्वारा और अन्तरण के आधार पर निर्विवाद नामान्तरण के मामले को सहायक चकबन्दी अधिकारी द्वारा, ऐसी रीति से और ऐसी जांच के पश्चात् जैसी विहित की जाये, निपटाया जायेगा :

प्रतिबन्ध यह है कि धारा 8 के अधीन कार्यवाही प्रारम्भ हो जाने के पश्चात् इस धारा के अधीन किसी मामले को न तो ग्रहण किया जायेगा, न ही जारी रखा जायेगा और न ही निपटाया जायेगा।

(2) उपधारा (1) के अधीन किया गया कोई आदेश, धारा 9 के अधीन किसी आपत्ति को वर्जित नहीं करेगा।"

आज्ञा से,

आई० जे० मल्होत्रा,
प्रमुख सचिव।

No. 412/Vidhayee & Sansadiya Karya/2005

Dated Dehrādu, January 27, 2005

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of The Uttaranchal (The U.P. Consolidation of Holdings Act, 1953) Adaptation and Modification Order, 2002 (Amendment) Bill, 2005 (Uttaranchal Adhiniyam Sankhya 02 of 2005).

As passed by the Uttaranchal Legislative Assembly and assented to by the Governor on 27-01-2005.

THE UTTARANCHAL (THE U.P. CONSOLIDATION OF HOLDINGS ACT, 1953)
ADAPTATION AND MODIFICATION ORDER, 2002 (AMENDMENT) ACT, 2005

(THE UTTARANCHAL ACT No. 02 Of 2005)

To further amend the Uttaranchal (The U.P. Consolidation of Holdings Act, 1953) Adaptation and Modification Order, 2002 in the context of Uttaranchal State

AN

ACT

Enacted by the State Legislative Assembly in the Fifty-fifth Year of the Republic of India :-

Short title,
Extent and
Commencement

1. (1) This Act may be called The Uttaranchal (The U.P. Consolidation of Holdings Act, 1953) Adaptation and Modification Order, 2002 (Amendment) Act, 2005.

(2) It extends to the whole of State of Uttaranchal.

(3) It shall come into force at once.

Addition of
a new section
6-A after
section 6 of
the Principal
Act

2. Addition of a new section in The Uttaranchal (The U.P. Consolidation of Holdings Act, 1953) Adaptation and Modification Order, 2002--After section 6 of The Uttaranchal (The U.P. Consolidation of Holdings Act, 1953) Adaptation and Modification Order, 2002, the following a new section shall be added, namely:-

"6-(1) After the publication of notification under sub-section (2) of section 4 or section 4-A, and before start of the proceeding under section 8, a case of undisputed mutation on the basis of succession shall be disposed of by a Consolidation Officer and on the basis of a transfer shall be disposed of by the Assistant Consolidation Officer, in such manner and after making such inquiry as may be prescribed:

Provided that no case shall be entertained, continued or disposed of under this section after start of the proceeding under section 8.

(2) An order made under sub-section (1) shall not be a bar to an objection under section--9."

By Order,

I. J. MALHOTRA,
Principal Secretary.